GOVE. OF M.C.T. OF DELHY (DEPTY. OF LAW, JUSTICE & LEGISLATIVE APPAIRS) S-SHAM NATH MARO, DELHI - 110054.

10. 1. 14(23)/95-LN 390-94 Dated 6-9-96

To

- The Registrar, 1. High Court of Delhi, New Delhi.
- The Distt. & Sessions Judge, Tis Hezert, Delhi.
- 3. The Judge (Small Causes Court), Tie Heseri, Delhi.
- 4. The Secretary. Bar council of Delhi. New Dolhi.

The Provisional Small Cause Court(Delhi aub : Amendment) 2111, 1995.

Siz.

I am directed to forward herewith a copy of Notification No.14(23)/95-LA dt.04.09.96 relating to the provisional Small Causes Courts(Delhi Amendment) Act, 1995, which is self-emplementory for information end necessary action at your end.

Yours faithfully.

(R.T.L. D'souze Under Secretary (LA)

HOLE / 14 (23) /95-LA/

Copy forwarded to the Aegretary, Legislative Assembly, old Sectt. Dolh! elongwith 30 copies of Act as the above Hotel Cotton(Hinds vermion else) for secure information & necessary action please.

Secence from ILE GOT MHA Mely signed by 10 Provident of hier

Under Secretary(LA)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 20th March, 1996)

Bill No. 11 of 1995

THE PROVINCIAL SMALL CAUSE COURTS (DELHI AMENDMENT)
BILL, 1995

A

BILL

to amend the Provincial Small Cause Courts Act, 1887 as applicable to the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-seventh Year of Republic of India as follows:-

Short Title 1.(1) This Act may be called the Provincial Small extent and Cause Courts (Delhi Amendment) Act, 1996.

commencement

- (2) It extends to the whole of the National Capital Territory of Delhi.
- (3) It shall come into force at once.

Amendment of 2. In its application to the National Capital Section 15 Territory of Delhi, in Section 15 of the Provincial Small Cause Courts Act, 1887 -

- (i) imment level planta, for the words "five housand rupees" shall be shall uted;
- (ii) in sub-section (3) for the words "one thousand rupees", the words "ten thousand rupees" shall be substituted.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on 20th March, 1996.

(CHARTI LAL GOEL)

Speaker, Legislative Assembly of the National Capital Territory of Delhi.

Dated the 21st March, 1996

I reserve the Bill for consideration of the President.

m

(P. K. DAVE)

National Capital Territory of Delhi.

Dated the 26 March 1996.

(P. K. DAVE)
LIEUT. GOVERNOR
DELHI.

THE PROVINCIAL SMALL CAUSE COURTS (DELHI AMENDMENT)

was deaduc

I assent to this Bill

Shanker Dayal Sharma
PRESIDENT OF INDIA
Dated 27 8 76

(P. K. DAPE)
LIEUT. GOPERNOR
DELHI.